



2026:AHC:178145

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION
U/S 482 BNSS No. - 8408 of 2026

Firasat

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Abrar Ahmad Siddiqui
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.71 of 2024, under Sections 3/5A/5B/8 of U.P. Prevention of Cow Slaughter Act, 1955, under Section 4/25 of the Arms Act 1959 & under Section 429 of IPC, P.S.- Saiyad Raja, District- Chandauli, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.

3. Learned counsel for the applicant has contended that the applicant has been falsely implicated in the present case. The applicant, although named in the F.I.R., his name has been disclosed in the confessional statement of the co-accused. Co-accused Zakir and Mustafa have been granted regular bail by this Court in **Criminal Misc. Bail Application Nos.23337 of 2024** and **23196 of 2024**, respectively. The applicant is not the owner of the vehicle in question. 25 oxen were recovered, out of which 24 were alive and one had died. No meat was recovered from the vehicle in question. The applicant has a criminal history of one other case under the U.P. Prevention of Cow Slaughter Act and on the basis of that case Gangsters Act has also been imposed upon the applicant. The

applicant is not a previous convict.

4. The Learned A.G.A. has opposed the prayer for grant of anticipatory bail and has contended that the applicant is a repeat offender and may not be considered for grant of bail.

5. I have considered the submissions made by the Learned counsels for the parties.

6. The investigation of the present case is stated to be pending since 16.05.2024. The applicant is not a previous convict. The applicant is not the owner of the container which was transporting the animals for slaughter. Except the confessional statement of the co-accused, there does not appear to be any tangible evidence against the applicant. Co-accused Zakir and Mustafa have already been granted regular bail by this Court in **Criminal Misc. Bail Application Nos.23337 of 2024** and **23196 of 2024**, respectively.

7. Taking into account all the facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant **Firasat**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 24, 2026/Sachin

(Rajiv Lochan Shukla,J.)